

COMMITTEE ON PUBLIC  
UNDERTAKINGS

THIRD REPORT

SHRI JYOTIRMOY BOSU (Diamond Harbour): I beg to present the Third Report of the Committee on Public Undertakings on Jute Corporation of India Limited—Jute and Exploitation of Jute Growers.

MATTERS UNDER RULE 377

(i) REPORTED CONTINUED CLOSURE OF  
SOME JUTE MILLS IN WEST BENGAL

SHRI SAUGATA ROY (Barrackpore): Sir, under rule 377, I wish to raise the following:

The Naihati Jute Mill and the Kinnisan Jute Mill in Hajinagar and Titagarh respectively, continue to be closed for over six months. The mills employ, together, over 10,000 people. The mills which were closed on the plea of labour unrest, are now pleading financial inability and financial stringency. The surprising thing is that no significant steps have been taken by the State and Central Governments to re-open the mills, even though six months have passed. The Naskarpara Jute Mill in Howrah which is under lock-out from September last, is on the verge of closure now. That is why I beg to draw the attention of the House, and through the House, of the Minister of Industry, to this matter for immediate re-opening of and takeover of these mills.

(ii) REPORTED VIOLATION OF SHILLONG  
AGREEMENT BY INDIAN SECURITY  
FORCE

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, under rule 377, I wish to raise the following:

13 hrs.

In blatant violation of the Shillong agreement, Indian Security Forces, stationed at Melori in Phek District, has arrested 18 members of the Naga group, and they are now in Kohima District jail. It is regrettable to hear the report that a resident of Kohima Transit Peace Camp, Hoshena Sema, was tortured to death and a bullet was fired upon him after the collapse. The operation had occurred when he was taken into custody

by the Indian Security Forces stationed at Melori in Phek district. The date of occurrence was 18-3-78.

The 18 members of the group who have been put inside Kohima Jail is led by Povezo D Soho and the group include one member from each Naga tribe viz. Zeliangrong, Shepumaramanth, Chakhesang Angami. The persons involved were moving within the limit of peace keeping measures, which was quite within their rights according to understanding and their arrest and imprisonment by the Indian Security Forces is unlawful and illegal. This sort of action will bring setback in the relation that exists now. I would request the hon. Home Minister to make a statement on the same before this House either on Monday, or on Tuesday at the latest.

(iii) REPORTED INADEQUATE REPRESENTATION OF THE PEOPLE BELONGING TO SOCIALLY AND EDUCATIONALLY BACKWARD CLASSES IN SERVICES

SHRI B. P. MANDAL (Madhepura): Sir, a large number of socially and educationally backward classes of people are most inadequately represented in the Central and State Government services but, despite 30 years of independence, the State has failed to take any step to give them representation in the various services, although article 16(4) of the Constitution clearly lays down provision for giving them representation.

(iv) DECLARATION OF 14<sup>TH</sup> OF APRIL,  
THE BIRTHDAY OF LATE P. R. AMBEDKAR,  
A NATIONAL HOL DAY

श्री रामजी लाल सुमन ( गीरोजाबाद ) :  
अध्यक्ष महोदय, मैं नियम : 77 के अधीन  
बाबा साहब डॉ० अम्बेदकर के जन्म दिवस  
को राष्ट्रीय अज्ञात घोषित किये जाने के

सम्बन्ध में आपका ध्यान आकर्षित करना चाहता हूँ ।

MR. SPEAKER: Please read the statement.

श्री रामजी लाल सुमन : मैं उसी हिसाब से बोल रहा हूँ, हमारी मंशा वही होगी इसलिये उसी भाषा में पढ़ना आवश्यक नहीं है ।

अध्यक्ष महोदय, आज सेन्ट्रल हाल में और उसके बाहर लोगों ने "इन्कलाब जिन्दाबाद" के नारे लगा कर उस महान व्यक्ति के प्रति अपनी श्रद्धांजलि अर्पित की है और इस सदन के प्रति अपनी भावनाओं को व्यक्त किया है। बाबा साहेब हिन्दुस्तान के करोड़ों शोषित लोगों के प्राण थे। इस देश का संविधान बना कर उन्होंने जो काम किया, वह हिन्दुस्तान के इतिहास में अमूल्य-पूर्व था। बाबा साहेब के जन्म दिवस का महत्व इसलिये भी है कि इस देश में जो संविधान बना और उस संविधान में जिन मान्यताओं की व्यवस्था की गई, हिन्दुस्तान में पिछले दिनों आपातकाल के चलते और उसके पूर्व भी उन समस्त मान्यताओं को बदलने का काम किया गया, जिनकी किसी भी लोक-तांत्रिक देश में बहुत आवश्यकता थी ।

आज बाबा साहेब के जन्म दिवस पर मैं आपसे दरखास्त करता हूँ और सम्भवतः आप भी मेरी इन भाषनाओं से सहमत होंगे कि आज जो आतावरण इस देश में हरिजनों के प्रति बना हुआ है, उनके जन्म दिवस को राष्ट्रीय अवकाश घोषित किये जाने से उस

काम को तथा आतावरण को साफ करने में बहुत बल मिलेगा तथा इससे उस महान आत्मा के प्रति सम्मान आदर प्रकट होगा ।

मैं समझता हूँ कि आप मेरी भाषनाओं को निश्चित रूप से सम्बद्ध मंत्री जी तक पहुंचा देंगे ।

(v) PLACING OF INTERIM REPORT OF  
SHAH COMMISSION OF INQUIRY BEFORE  
PARLIAMENT

SHRI HARI VISHNU KAMATH (Hoshangabad): Mr. Speaker, by your leave, I procted to make the following statement on the Interim Report submitted by the Shah Commission of Inquiry.

The Shah Commission of Inquiry is reported to have submitted an interim report over two months ago. In view of the fact that the Commission's terms of reference are of great public interest and of considerable importance for the future of democracy in India, it is imperative that the interim report, together with the memorandum regarding the action taken, or proposed to be taken thereon by Government, should be laid on the Table of the House without further delay. I hope and trust that Government is fully alive to the need of the hour.

May I ask whether these statements made under rule 377 are conveyed to the Ministries?

MR. SPEAKER: Beforehand. They are conveyed immediately and they are expected to, if they choose, to make a statement on that either today or any other subsequent day.

AN HON. MEMBER: They don't do it.

MR. SPEAKER: I cannot compel them.